Road Research Institute (CRRI) have been withheld in compliance with court orders. The cases are still pending against these employees and final view can be taken only after receiving court orders in their cases.

Developmental scheme for SC/ST in Andhra Pradesh

1606. SHRIMATI T. RATNA BAI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether some districts in Andhra Pradesh were on fast-track mode of development in the State in the schemes exclusive for SC/ST;
 - (b) if so, the details in the Eleventh Five Year Plan; and
 - (c) the funds allocated and spent in the district in each sector ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Ministry of Social Justice and Empowerment and Ministry of Tribal Affairs are not implementing any schemes for SC/ST which provide for fast track mode of development of certain districts of Andhra Pradesh.

(b) and (c) Do not arise.

Dry Latrines (Prohibition) Act

1607. DR. GYAN PRAKASH PILANIA:

SHRI LALIT KISHORE CHATURVEDI:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether all States adopted the Employment of Manual Scavengers and (Prohibition) Act, 1993, and have implemented the same properly, if so, State-wise details;
- (b) the number of persons that have been punished under this Act, so far, the details thereof, year-wise, State-wise;
 - (c) whether any survey has been undertaken regarding implementation of this Act;
 - (d) if so, the outcome thereof, State-wise; and
- (e) the total number of Rural Households and the number out of them that have converted dry latrines into sanitary latrines, State-wise?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) The Employment of Manual Scavengers and (Prohibition) Act, 1993 has been adopted by 23 States and all Union Territories. Two States, namely, Manipur and Mizoram have reported that there are no dry latrines and the States are scavengers free. Two States, namely, Rajasthan and Himachal Pradesh have enacted their own Act. The State of Jammu and Kashmir is yet to adopt the Act. The Statewise details are enclosed as Statement-I (See below).